

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No205
CP(IB)/204(AHM)2021

Proceedings under Section 94 IBC

IN THE MATTER OF:

Savitaben Gordhanbhai Thumar (Personal Gaurantor)Applicant

V/s

Premraj Ramratan Laddha Liquidatorof Corporate DebatorRespondent

Order delivered on 03/10/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Rajesh Bohra, Adv. a.w Ms. Sangeeta Bohra, Adv.

For the IRP : Ms. Ajnali Chokshi

For the Respondent : Mr. Anip Gandhi, Adv.

Mr. D K. Nakrani, Adv.

ORDER

Since the issue of constitutional validity of Section 94 of IBC, 2016 is still pending before Hon'ble Supreme Court, the matter stands adjourned to 15.12.2023.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)